

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.213 – IA/704(AHM)2023  
ITEM No.214 – IA/716(AHM)2023  
in  
**CP(IB) 197 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Sanghvi Forging & Engineering Ltd

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Karan Vin, Adv. a.w Mr. Aalay Shah, Adv. & Mr.  
Raheel Patel, Adv.

For GIDC

: Mr. Pavan Godiawala, Adv.

For the RP

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.

For the Respondent

: Mr. Dheeraj Garg, Adv. for R-2 in 704 & 716 of 2023  
Mr. Aditya Joshi, Adv. for MR. Mr. Tarak Damani, Adv.,  
for R-1 in IA 704 of 2023, 716 of 2023

**ORDER**

**IA/704(AHM)2023 & IA/716(AHM)2023**

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 19.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**